

[English]

**Wrong Inclusion of Vimukt Jaties (Tribes)  
In the List of SCs.**

243. SHRI VIJAY KUMAR MISHRA : Will the Minister of HOME AFFAIRS be pleased to refer to the reply given to Unstarred Question No. 9508 on 2nd May, 1984 regarding wrong inclusion of Vimukt Jaties (Tribes) in the List of SCs and state ;

(a) whether Government have received comments from the State Governments/ Union Territory Administrations ;

(b) if so, whether any consultations have been held with the Registrar General of India ; and

(c) if so, whether the benefits and facilities being enjoyed by Scheduled Tribes have been extended to Vimukt Jaties ?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI-MATI RAM DULARI SINHA) : (a) Comments from some of the State Governments are still awaited and they are being regularly reminded.

(b) Yes, Sir.

(c) No, Sir.

**Compensation to Eastern States for Freight  
Equalisation**

244. SHRI BASUDEB ACHARIA : Will the Minister of PLANNING be pleased to state :

(a) whether Government are considering to compensate Rs 250 crores a year for the Eastern States so long as the twin policy of the steel freight equalisation and telescopic freight structure for coal remained in force ;

(b) if so, when and the details thereof ; and

(c) if not, the reasons thereof ?

THE MINISTER OF STATE IN THE MINISTRY OF PLANNING (SHRI K.R. NARAYANAN) : (a) No, Sir.

(b) Does not arise.

(c) A review of the freight equalisation policy was made by the National Transport

Policy Committee (Pande Committee). The Government have already accepted in principle the recommendations made by this committee to phase out gradually, the existing freight equalisation on commodities like cement and steel subject to subsidisation of transport for remote, inaccessible and isolated areas. The concerned Ministries namely the Ministry of Industry and Company Affairs and the Ministry of Steel and Mines have been requested to work out appropriate schemes/modalities of phasing out freight equalisation in respect of cement and Steel respectively. The Ministries are now engaged in finalising such schemes. There is no scheme of freight equalisation in the case of coal. There is a system by which the Railway's charge "telescopic" rates with the increase in distance. This is a well established principle in railway rating and is based on the reduction of over-head expenses (like terminal charges) per unit with increase in distance. This applies to the movement of all commodities by rail and not merely to coal.

[Translation]

**Scheme for Purification of Ganges Water**

245. SHRI MADAN PANDEY :

SHRI G.G. SWELL :

SHRI D.N. REDDY :

Will the PRIME MINISTER be pleased to state :

(a) the outlines of the scheme for the purification of the Ganga water ;

(b) whether foreign technical assistance is also being sought for this purpose ; and

(c) if so, the name of the country from which it is being sought and the time by which work on this scheme is likely to be started ?

THE MINISTER OF STATE IN THE MINISTRY OF ENVIRONMENT AND FORESTS (SHRI VIR SEN) : (a) The broad outlines of the scheme for the cleaning of the Ganga are the following :

The immediate reduction of pollution load (leading eventually to total prevention) on the river and the establishment of self-sustaining treatment plant systems are the two objectives of the Action Plan in the